

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. /128/90 with M.A. 310/95
T.A. NO.

DATE OF DECISION 9-8-1995

Jitendra Vamanbhai Jhani

Petitioner

Mr.M.M.Xavier & Mr.K.K.Shah

Advocate for the Petitioner (s)

Versus

Union of India & or.s.

Respondent

Mr.R.M.Vin for Resp.No 1st 2

Advocate for the Respondent (s)

Mr.P.H.Pathak for Respo.No.3 to 6

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. V.Radha Krishnam

Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No,

Jitendra Vamanbahi Jhani
 3, Pratapsinh Street,
 Takhteshwar Plot,
 Nanbawadi, Bhavnagar.

Applicant

Advocate Mr. M. M. Xavier
 Mr. K. K. Shah

versus

1. Union of India, Through :
 General Manager, W.Rly.,
 Churchgate, Bombay.
2. The Divl.Rly.Manager,
 Bhavnagar Division,
 Bhavnagar para.
3. Shri N.H.Gurubaxani
4. Shri J.L.Mashrani
5. Shri A.G.Pandya
6. Shri B.S.Sheikh
7. Shri K.P.Trivedi

Respondents No. 3 to 7,
 c/o, Divl.Rly.Manager,
 Bhavnagar para.

Respondents

Advocate Mr. R. M. Vin for respondents
 No. 1 and 2
 Mr. P. H. Pathak for respondents
 No. 3 to 6

ORAL ORDER

O.A. 128/90 with

M.A. 310/95

Date: 9-8-95

Per Hon'ble Mr. N. B. Patel Vice Chairman

On behalf of the applicant,

Mr. Xavier seeks permission to withdraw the O.A.

Permission granted. O.A. stands disposed of as
 withdrawn. No order as to costs.

Abu

(V. Radhakrishnan)
 Member (A)

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 (N. B. Patel)
 Vice Chairman